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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 532/2022

MOHD SHAHBUDDIN @ BABAJI Appellant

Through: Ms. Tanya Agarwal, Adv.

versus

STATE (NCT OF DELHI) Respondent

Through: Ms. Shubhi Gupta, APP for State with
W/SI Rinku, PS Jahangirpuri and SI
Laxman, PS Neb Sarai.

**CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL**

ORDER

% **21.12.2023**

CRL.M. (BAIL) – 1275/2022 (suspension of sentence)

1. The present application has been filed seeking suspension of sentence during the pendency of the appeal.
2. The applicant has been convicted under Section 10 of the Protection of Children from Sexual Offences Act, 2012 *vide* judgment dated 25th July, 2022 passed by the learned Additional Sessions Judge, West District, Tis Hazari Courts, Delhi and has been sentenced to undergo imprisonment for a period of five years, along with fine.
3. Considering the nature of the offence, the Investigating Officer (IO) will inform the guardian of the victim in writing regarding the present application so as to enable them to be present in Court, personally or through counsel, if they so desire.



4. List on 23rd January 2024.

DECEMBER 21, 2023/akc

AMIT BANSAL, J